



R-2427
20/3/21

**B.S. BHANUMATHI
REGISTRAR GENERAL**



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ROC No.141/SO/2021

Dated 20.03.2021

To
All the Unit Heads in the State of Andhra Pradesh.
Sir/Madam,

Sub: High Court of Andhra Pradesh – email letter received from Branch Officer, PIL (Writ), Supreme Court of India, forwarded copy of Order dated 08.03.2021 passed in SMW(C) No.03/2020 for information, compliance and necessary action – forwarding for taking necessary action - Reg.

Ref: email letter of Branch Officer, PIL (Writ), Supreme Court of India along with the Order dated 08.03.2021 in Suo Motu Writ Petition (Civil) No.3 of 2020 (In Re: Cognizance for extension of limitation).

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20/3*
Adverting to the above subject and reference cited, I am enclosing herewith copy of Order dated 08.03.2021 of the Hon'ble Supreme Court of India, in Suo Motu Writ Petition (Civil) No.3 of 2020 (In Re: Cognizance for extension of limitation), for taking necessary action.

Further I also request you to communicate the same to the Officers under your Unit and also to the Presiding Officers of Labour Courts/Tribunals in the District working under the control of the High Court, for information, compliance and necessary action.

Yours sincerely,

B.S. Bhanumathi
REGISTRAR GENERAL
20/03/2021

PRL, DISTRICT COURT : WEST GODAVARI : ELURU : DT. 22.03.2021

Communicated to all the Judicial Officers working in the Unit of West Godavari, including the Secretary, D.L.S.A., West Godavari, Eluru, through **emails** of the Officers and also placed the same in District Court's website i.e., <http://districts.ecourts.gov.in/westgodavari>, for information and necessary action.

Communicated to the Presidents of Bar Associations in West Godavari District, with a request to communicate the same among all the Members of their respective Bar Association.

Communicated to the Senior Superintendent, A-Section, Superintendents, Accounts Section, Bench Section, Prl. District Court, Eluru.


PRL. DISTRICT JUDGE,
W.G., ELURU. 22/3

Copy to :

The Incharge System Officer, Principal District Court, Eluru, with a direction to upload the same in the official website of District Court and also send **emails** to all the Courts.

DID No 1506
DATE: 22/3/21

REPORTABLE

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
Suo Motu Writ Petition (Civil) No.3 of 2020**

IN RE: COGNIZANCE FOR EXTENSION OF LIMITATION.

**..... Petitioner (s)
Versus**

.....Respondent (s)

O R D E R

1. Due to the onset of COVID-19 pandemic, this Court took *suò motu* cognizance of the situation arising from difficulties that might be faced by the litigants across the country in filing petitions/applications/suits/appeals/all other proceedings within the period of limitation prescribed under the general law of limitation or under any special laws (both Central or State). By an order dated 27.03.2020 this Court extended the period of limitation prescribed under the general law or special laws whether compoundable or not with effect from 15.03.2020 till further orders. The order dated 15.03.2020 was extended from time to time. Though, we have not seen the end of the pandemic, there is considerable improvement. The lockdown has been lifted and the country is returning to normalcy. Almost all the Courts and Tribunals are functioning either physically or by

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virtual mode. We are of the opinion that the order dated 15.03.2020 has served its purpose and in view of the changing scenario relating to the pandemic, the extension of limitation should come to an end.

2. We have considered the suggestions of the learned Attorney General for India regarding the future course of action. We deem it appropriate to issue the following directions:

1. In computing the period of limitation for any suit, appeal, application or proceeding, the period from 15.03.2020 till 14.03.2021 shall stand excluded. Consequently, the balance period of limitation remaining as on 15.03.2020, if any, shall become available with effect from 15.03.2021.
2. In cases where the limitation would have expired during the period between 15.03.2020 till 14.03.2021, notwithstanding the actual balance period of limitation remaining, all persons shall have a limitation period of 90 days from 15.03.2021. In the event the actual balance period of limitation remaining, with effect from 15.03.2021, is greater than 90 days, that longer period shall apply.
3. The period from 15.03.2020 till 14.03.2021 shall also stand excluded in computing the periods

prescribed under Sections 23 (4) and 29A of the Arbitration and Conciliation Act, 1996, Section 12A of the Commercial Courts Act, 2015 and provisos (b) and (c) of Section 138 of the Negotiable Instruments Act, 1881 and any other laws, which prescribe period(s) of limitation for instituting proceedings, outer limits (within which the court or tribunal can condone delay) and termination of proceedings.

4. The Government of India shall amend the guidelines for containment zones, to state.

“Regulated movement will be allowed for medical emergencies, provision of essential goods and services, and other necessary functions, such as, time bound applications, including for legal purposes, and educational and job-related requirements.”

3. The Suo Motu Writ Petition is disposed of accordingly.

.....CJI.
[S. A. BOBDE]

.....J.
[L. NAGESWARA RAO]

.....J.
[S. RAVINDRA BHAT]

**New Delhi,
March 08, 2021.**